

Bidding by calling applications from eligible companies. Coal blocks are allotted by the Ministry of Coal to power projects on the basis of bidding for tariff on the recommendations of Ministry of Power under Section 3(3)(a)(ii) of the Coal Mines (Nationalisation) Act, 1973.

(f) A meeting on 17.06.2009 was held between the Ministers of Coal and Environment & Forests. The following major issues were discussed in the said meeting:

- i) To revisit the existing guidelines for exploratory boreholes in forest areas.
- ii) To identify "Go" and "No-Go" areas for coal exploitation.
- iii) To expedite environmental clearance of coal projects.
- iv) To expedite forestry clearances.
- v) To re-induct a representative from Ministry of Coal in the Environmental Appraisal Committee (EAC).

#### **Inspection of accounts book of big corporates**

1651. SHRIMATI MOHSINA KIDWAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Ministry is looking into the accounts of big corporates with huge turnovers to assess whether these firms are reflecting correctly the losses or gains arising from transactions involving foreign currency in their account books;

(b) if so, the details thereof;

(c) whether Government has asked the Institute of Chartered Accountants of India (ICAI) to check/scrutinize the accounts of big corporates; and

(d) if so, the details of discrepancies found by ICAI in the accounts of big corporates and further action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The Ministry carries out scrutiny and inspection of accounts of companies as and when required as part of its responsibility of administration of the Companies Act, 1956. During this process, compliance with Accounting Standards is also checked and Accounting Standard 11 titled 'The effect of changes in foreign exchange rates' is a part of Accounting Standards. Further, auditors of every company have to *inter-alia* report on the compliance of Accounting Standards as required under Section 227(3)(d) of the Companies Act, 1956.

(c) No, Sir.

(d) Does not arise.

#### **Inspection of accounts of Educomp Solutions Ltd.**

1652. SHRI DHARAM PAL SABHARWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that Government has ordered inspection of the books of accounts of Educomp Solutions Ltd., following report of manipulation of accounts to push share prices;